

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 240 & 241/1997

Date of Decision: 6/3/97

Anil Trilokchand Malviya (240/97)

Kanailal Dhua (241/97) Petitioner/s

Shri A.P.Raghute

Advocate for the  
Petitioner/s

V/s.

The Chief General Manager & 30rs. Respondent/s

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

abp.

*B.S.Hegde*  
(B. S. Hegde)  
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD., 4TH FLR,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 240/97. and 241/97.

DATED THIS 6TH DAY OF MARCH, 1997.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

ORIGINAL APPLICATION NO. 240/97.

Anil Trilokchand Malviya,  
r/o. Plot No.60, Flat No.A-3,  
Maharshi Vishwas Apartments,  
Trimurti Nagar,  
Nagpur.

... Applicant.

By Advocate Shri A.P.Raghute.

Vs.

1. The Chief General Manager,  
Telecom, Maharashtra Circle,  
G.P.O. Building, Mumbai - 1.
2. Chief Engineer, Telecom(Civil),  
Maharashtra Zone, Wireless Station,Compound,  
Linking Road, Santacruz(W),  
Mumbai - 54.
3. Superintending Engineer(Hq),  
Telecom Civil, Wireless Station,Compound,  
Linking Road, Santacruz(W),  
Mumbai - 54.
4. Asstt. Engineer, Telecom Civil,  
Sub-Division No.III, Nagpur-1. ... Respondents.

ORIGINAL APPLICATION NO: 241/97.

Kanailal Dhua,  
r/o. Lane No.11, Vishwakarma Nagar,  
Nagpur - 27.

... Applicant.

By Advocate Shri A.P.Raghute

Vs.

1. The Chief General Manager,  
Telecom, Maharashtra Circle,  
G.P.O. Bldg, Mumbai - 400 001.
2. Chief Engineer, Telecom(Civil),  
Maharashtra Zone, Wireless Station Compound,  
Linking Road, Santacruz(W),  
Mumbai - 54.
3. Superintending Engineer(Hq),  
Telecom Civil, Wireless Station Compound,  
Linking Road, Santacruz (W),  
Mumbai - 54.
4. Superintending Engineer,  
Telecom Civil Circle, Manjula Building,  
Laxminagar, Nagpur - 22. ... Respondents.

Heard Shri A.P.Raghute for Applicant.

In this application, the applicant draws my attention to the transfer order issued by respondents on 7/2/97 and the applicants have been transferred to Mumbai alongwith 12 other people. It is a combined transfer order and issued in public interest. The applicants have been relieved on 25/2/97.

Since the applicant's children are school going and the annual examination is begining from March and will end in April,97., the applicant may be allowed to remain on leave till the exam is over. However, the question of staying the transfer order does not arise as it is in public interest.

With the above direction, the OA is disposed of at the admission stage itself.

abp.

  
(B. S. HEGDE)  
MEMBER (J)